

**GOVERNMENT OF INDIA  
NON-CONVENTIONAL ENERGY SOURCES  
LOK SABHA**

STARRED QUESTION NO:92  
ANSWERED ON:28.07.2006  
TAPPING OF NON- CONVENTIONAL ENERGY POTENTIAL  
Athawale Shri Ramdas

**Will the Minister of NON-CONVENTIONAL ENERGY SOURCES be pleased to state:**

:

- (a) whether the Government has taken any steps to provide equal opportunities for tapping non-conventional energy potential in all the States;
- (b) if so, the details thereof; and
- (c) the details of the progress made so far in this regard?

**Answer**

MINISTER OF STATE OF THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (SHRI VILAS MUTTEMWAR)

(a), (b)&(c): A Statement is laid on the Table of the House.

STATEMENT

STATEMENT REFERRED TO IN REPLY TO PARTS (a), (b)&(c) OF LOK SABHA STARRED QUESTION NO. 92 BY SHRI RAMDAS ATHAWALE TO BE ANSWERED ON FRIDAY, THE 28TH JULY, 2006.

(a) & (b): To facilitate the tapping of non-conventional energy potential in the country, financial and fiscal incentives are being provided that include capital / interest subsidy, accelerated depreciation, concessional duties and relief from taxes, which are applicable in all States / UTs. This apart, the Electricity Act 2003, National Electricity Policy 2005 and National Tariff Policy 2006 provide a common framework for the regulation of renewable power in all States/UTs. This Ministry's schemes relating to biogas plants, biomass gasifiers and small hydro power, however, provide for a higher level of central financial assistance for Special Category States. Further, subsidy on solar lanterns is available for unelectrified villages only in Special Category States.

(c): State-wise details of cumulative achievements under various non-conventional energy programmes, as on 31.03.2006 are given in Annexure.